[Shri Narendra P. Nathwani]

Lastly, about self-sufficiency, Gandhiji explained that his concept of self-sufficiency was not very rigid; in the case of some commodities, the region may be a group of villages, a taluk, a district or even a province.

Now, I will explain about foreign imported material.

MR. DEPUTY-SPEAKER: Mr. Nathwani, I warned you even at the very outset that at 3.30 we take up non-official business. It is past 3.30 now. You can continue later. Please take your seat.

SHRI NARENDRA P. NATHWANI: Please give two or three minutes.

MR. DEPUTY-SPEAKER: There is no question of two or three minutes. I am very sorry. You can only speak the next day, but not today. 3.30 p.m. is the time for non-official business and that is the end of it. Please take your seat. That is why I told you in advance. Please continue the next day. Heavens are not going to fall.

SHRI NARENDRA P. NATHWANI: Yes, I will continue.

15.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS—*Contd.*

NINETEENTH REPORT

SHRI VINODBHAI B. SHETH (Jamnagar) : Sir, I beg to move the following:

"That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th May, 1978."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th May, 1978."

The motion was adopted.

15.33 hrs.

RESOLUTION RE. ABOLITION OF LEGISLATIVE COUNCILS—*Contd.*

MR. DEPUTY-SPEAKER : Now, we move on to further discussion of the following Resolution moved by Shri Ramji Lal Suman on the 28th April, 1978:—

"This House is of the opinion that the Upper Houses (Legislative Councils) in the States have not served any useful purpose and in the process of legislation they are proving to be cumbersome and avoidably expensive and, therefore, the Constitution should be suitably amended to abolish them as soon as possible."

SHRI JYOTIRMOY BOSU: Sir, I am on a point of order.

MR. DEPUTY-SPEAKER: The point of order will arise after one hour and 36 minutes.

SHRI JYOTIRMOY BOSU: I want to give you a proper notice.

MR. DEPUTY-SPEAKER: Yes, I got the notice. Now, Mr. Ram Sewak Hazari may continue.

श्री राम सेवक हजारी (रोसड़ा) : उपाध्यक्ष महोदय, राज्यों की विधान परिषदों को समाप्त करने के बारे में जो प्रस्ताव श्री सुमन ने प्रस्तुत किया है, मैं उसका समर्थन करता हूं। आजादी के बाद राष्ट्रपिता महात्मा गांधी के सपने, और संविधान में दिये गये अधिकारों के आधार पर हमारे यहां लोक सभा और विधान सभाओं का गठन हुआ। लेकिन अंग्रेजों के समय जो राज्य सभा और विधान परिषदों का गठन हुआ था, उसी के आधार पर वे अभी भी चल रही हैं। किसी भी लोकतांत्रिक देश में लोकमत पर विश्वास किया जाता है और लोगों को मत देने का अधिकार होता है। संविधान में भी यह व्यवस्था है कि हर एक आदमी एक ही वोट दे सकता है। तो फिर कोई विधान सभा या लोक सभा का सदस्य चुन लिया जाये और उसको उससे अधिक मत देने का अधिकार हो, यह बात हमें बेतुकी लगती है। इसलिए 1931 में भी जो गोलमेज कान्फरेंस हुई थी उसमें भी गांधी जी का यही सपना था कि यह विधान परिषद् और राज्य सभा नहीं रहेंगी। मैं यह अर्ज करूं कि विधान परिषदों के लिए जो आशा की जाती थी, जो उम्मीदें थीं और जिस समय संविधान की रचना की गई थी उस समय श्री के० टी० शाह और श्री कामत जैसे माननीय सदस्यों ने जो विरोध किया था तथा डा० अम्बेडकर ने जो भावना प्रकट की थी कि ये जो भूमिका अदा